

LOK SABHA DEBATES

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LOK SABHA

Tuesday, February 21, 1978/Phalgun
2, 1899 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

RE. BUSINESS OF THE HOUSE

MR. SPEAKER: I have to inform the House that I have made a change in the order of business to be taken up today. The item regarding presentation of Railway Budget will be taken up before the item regarding Calling Attention and Notices under Rule 377.

एक माननीय सदस्य : अध्यक्ष महोदय, हम एक नेशनल विषय पर इस सदन में चर्चा करना चाहते हैं। (व्यवधान)

एक अन्य माननीय सदस्य : बनारस में यूनिवर्सिटी में श्री जगजीवन राम जी को प्रतिष्ठा के साथ जो खिलवाड़ किया गया, उस पर इस सदन में चर्चा होनी चाहिए। (व्यवधान)

एक अन्य माननीय सदस्य : अगर यही सब कुछ होता है, तो इस देश की आजादी का मतलब क्या है ? (व्यवधान)

MR. SPEAKER: I have heard you. Please give an appropriate notice under Rule 184. I will place it before the Business Advisory Committee this afternoon (Interruptions) I will give you an opportunity to discuss this. (Interruptions) I consider this a very serious matter. Please hear me (Interruptions) Will you kindly hear me? I consider this

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a very serious matter. I am trying to give you time tomorrow itself for discussion. Please give a notice under Rule 184. I will try to give you time for discussion tomorrow itself. I consider this a very important matter.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, सरकार के एक मंत्री के साथ जिस तरह का व्यवहार किया गया है उसको जितना कंडेम किया जाये, उतना अच्छा होगा। बाबू जगजीवन राम जी के साथ कांग्रेस के कुछ लोगों ने जिस तरह का व्यवहार किया उसे इस सदन को कंडेम करना चाहिए। (व्यवधान) मैं चाहूंगा कि लीडर आफ दि ओपोजीशन खड़े होकर इसको कंडेम करें।

MR. SPEAKER: Please hear the Leader of the Opposition

SHRI YESHWANTRAO CHAVAN (Satara): It is a serious matter.... (Interruptions) Our Congress Party had nothing to do with it and I should like to make it clear on this occasion itself.

SHRI KANWAR LAL GUPTA: Let us have an enquiry into that matter.

SHRI K. GOPAL (Karur): We are prepared to have an enquiry. If you have an enquiry, it will expose the RSS.

SHRI A. BALA PAJANOR (Pondicherry): On behalf of the All India Anna DMK, we take serious notice of this. I am happy that you also are taking serious notice of it. I wish that this discussion is taken up immediately, with your permission. The Leader of the Congress Party has categorically stated that his party had nothing

to do with it. If this type of thing is allowed to continue, tomorrow I am afraid they may even wash Parliament. The entire country is agitated and the whole thing will flare up like anything.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What has been done is a cognisable offence under the Untouchabilities Act. Therefore, let the Home Minister be requested to make a statement on the floor of the House and then we should have a discussion.

SHRI KANWAR LAL GUPTA: Let there be a discussion after the statement of the hon. Home Minister....
(Interruptions)

MR. SPEAKER: Please resume your seats now. I have already assured you that I shall try to give time tomorrow for a discussion. But I must consult the Business Advisory Committee; there will be no difficulty about that, I hope. I would also request the hon. Minister to be here tomorrow; but I do not know whether the hon. Home Minister will be available tomorrow. If he is not available tomorrow, I will have it on the 23rd..(Interruptions). If you do not want the Home Minister, we can have it tomorrow itself; I have no objection.

SHRI JYOTIRMOY BOSU: The Home Minister should make a statement today, appraising the House of the correct situation. Then you can take a decision in the matter and discuss it.

MR. SPEAKER: We have had enough now.

SHRI CHITTA BASU (Barasat): Our position is that the Home Minister should make a statement and the House should discuss the matter. Without the statement of the Government it is not possible for us to take part in the discussion.

May I have your attention, Sir?

MR. SPEAKER: How can I hear you?

(Interruptions)

SHRI CHITTA BASU: My point is that the Home Minister should make a statement.

(Interruptions)

श्री शिवनारायण सरस्वतिया (करील बाग) : आज देश के अन्दर इस प्रकार की हालत है कि हमारे एक टाप के लीडर के साथ इस प्रकार का व्यवहार हो सकता है। फिर हमारे जैसे छोटे आदिमियों के साथ क्या नहीं हो सकता? इसलिए इस मामले को तुरन्त लिया जाए। (व्यवधान)

श्री श्याम सुन्दर लाल (बयान) : इस चीज को लेकर आज देश में हाहाकार मचा हुआ है। (व्यवधान)

MR. SPEAKER: I have assured you that I will find time for discussion tomorrow. I will also request the Home Minister to be present. Therefore, kindly give notice under Rule 184.

SHRI CHITTA BASU: May I request you. . .

MR. SPEAKER: No more. Mr. Kanwar Lal Gupta.

(Interruptions)

MR. SPEAKER: Mr. Bagri, we have had enough discussion.

(Interruptions)

श्री मनीराम बागड़ी (मयुग) : मेरा व्यवस्था का सवाल है। . . . (व्यवधान)

कुछ माननीय सदस्य : हमें पहले यह बताया जाए कि इसके लिए कितना समय दिया जाएगा ?

श्री मनीराम बागड़ी : अध्यक्ष महोदय, एक मिनट देरी सुन लीजिए। देखिए छुआछूत का सवाल बुनियादी सवाल है और इसे तुरन्त लिया जाना चाहिए। यह जो यहां चर्चा हो रही है, यह समस्त राष्ट्र की प्रतिष्ठा का सवाल है और इस पर हमें तुरन्त समय मिलना चाहिए। यह समस्या काफी गम्भीर है।

DR. SUSHILA NAYAR (Jhansi): This is not the time for it. It is a new procedure he has started. During question hour, nothing else can be taken up. Please do not allow such things.

MR. SPEAKER: What do you want me to do? Mr. Bagri, I have already assured you that I will find time tomorrow.

(Interruptions)

DR. SUSHILA NAYAR: This is a wrong methodology. These matters should come after the Question Hour.

श्री मनी राम बागड़ी : भारत में विरोधी दल वाले छुआछूत के सवाल को बहुत समय से उठाते रहे हैं और यह एक बुनियादी सवाल है। आप खुद जानते हैं कि छुआछूत का सवाल एक बड़ा बुनियादी सवाल है और इस सवाल को बड़ी मजबूती के साथ उठाया भी जाना चाहिये। समस्त भारत की जनता जो आप इसके खिलाफ लड़ाई करेंगे इसको देखेगी। यह जो एक बुनियादी है इसको हमें तोड़ना है। मैं चाहता हूँ कि आप समय बता दें कि कल किस समय आप इसको लेंगे।

ORAL ANSWERS TO QUESTIONS

Appointment of New Chief Justice of India

*1. SHRI KANWAR LAL GUPTA:
SHRI D. B. CHANDRA
GOWDA:

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Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is a controversy, as reported in the Press, on the appointment of new Chief Justice of India;

(b) when is Government appointing the new Chief Justice of India; and

(c) what principles are weighing with the Government for such appointment?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c) There was some controversy on the appointment of the new Chief Justice of India. Government have since announced the appointment of Shri Justice Y. V. Chandrachud, the seniormost puisne Judge of the Supreme Court, as Chief Justice of India with effect from 22nd February, 1978. In view of the controversy that had arisen, the Government decided to make the appointment after consulting the Judges of the Supreme Court and the Chief Justices of the High Courts.

श्री कंवर लाल गुप्त : जब से जस्टिस चंद्रचूड़ का एप्वाइंटमेंट हुआ है मेरे अपने दिमाग में भी डाइलिमा है कि मैं इसको बलकम करूं या न करूं क्योंकि रीजन एक तरफ है और सैंमैटस दूसरी तरफ है। फिर भी सरकार ने जिस सिचुएशन में उनकी एप्वाइंटमेंट की है मैं उसको सही मानता हूँ। लेकिन मैं यह भी कहना चाहता हूँ कि मृणाल गोरे के केस में हाई कोर्ट के नौ जजिज ने जो जजमेंट दिया था और उस समय सुप्रीम कोर्ट ने उसको ओवर रूल करके जो जजमेंट दिया और जो हिन्दुस्तान की जनता की भावनाओं के विपरीत था और उस में मैं यह कह सकता हूँ कि एक्सट्रेनियस कसिड्रेणंज आ गई थीं और उनकी वजह से वह दिया गया था क्या यह सही नहीं है ? सुप्रीम कोर्ट ने और चंद्रचूड़ साहब ने यह सही बात है कि जनता को न्याय नहीं दिया लेकिन जनता पार्टी ने श्री चंद्रचूड़ को न्याय दिया है। इसलिए मैं मंत्री महोदय से पूछना चाहता हूँ कि आर्टिकल 124 जिस के बारे में यह कहा जाता है कि वह वेग है चीफ जस्टिस की एप्वाइंटमेंट के बारे में और इसी तरह से आर्टिकल 359 के बारे में लोगों के फेस को